

ED vs. Shri D.K. Goel & Anr.
ECIR No. ECIR/14/DLZO/2013
Ct. Case No. 27/19

04.07.2020

Present:- Sh. Nitesh Rana, Ld. Special PP for ED.

Accused No. 1 Sh. D.K. Goel and Accused No. 2 Smt. Sangeeta Goel in person along with Ld. Counsel Sh. Jaspreet Singh Rai.

(Through VC using Cisco Webex App.)

The predicate offence i.e. prosecution launched by CBI in the disproportionate assets case is at the stage of judgment which is reserved for 14.07.2020.

The Ld. District & Sessions Judge has also directed adjournment of this case en-block to 05.08.2020. By then, the judgment in the predicate offence would be there which will be helpful in further proceedings in this case whichever way the predicate offence is decided.

List on 05.08.2020 at 10:00 AM.

Sh. Nitesh Rana, Ld. Special PP for ED requested for permission to join the proceedings in predicate offence on 14.07.2020 so that he can also know the judgment in the case.

Request allowed.

Let a copy of this order be sent to the Ld. Counsels for the accused and the accused persons by whatsapp.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/04.07.2020